



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Assessment 475

Ref.: PC/HO/DUM/Comp/2023/33/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Hiralal Bhagat
M/s Jai Maa Bhagwati Stone Works
Mauza-Belbhadri, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: - Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-2569918/2018/146 dated 30/05/2018 which is valid upto 31/03/2023

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-542 dated 23/02/2023 has informed that lease of M/s Jai Maa Bhagwati Stone Works, Mauza-Belbhadri, P.O.-Mirzachowki, Dist.-Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit .

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-2569918/2018/146 dated 30/05/2018 which was valid till 31/03/2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981, hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-698

Ranchi, Dated : 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

&

(Yatindra Kumar Das)
Member Secretary



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Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref.: PC/HO/DUM/Comp/2023/32/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Sanjay Kumar
M/s Mohan & Sanjay Stone Works
Mauza-Gadwa, P.O.-Sahebganj, Dist.-Sahebganj

Sub: - Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-10280213/2021/107 dated 26/04/2021 which is valid upto 30/06/2024

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-541 dated 23/02/2023 has informed that lease of M/s Mohan & Sanjay Stone Works, Mauza-Gadwa, P.O.-Sahebganj, Dist.-Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, It was further recommended to revoke the CTO issued to the unit .

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-10280213/2021/107 dated 26/04/2021 which was valid till 30/06/2024. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-693

Ranchi, Dated : 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

dk

(Yatindra Kumar Das)
Member Secretary



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद JHARKHAND STATE POLLUTION CONTROL BOARD

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Ref.: PC/HO/DUM/Comp/2023/31/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Raj Narayan Choudhary
M/s Ram Krishna Pathar Udyog
Mauza-Pakariya, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: - Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-8120040/2020/1240 dated 3/8/2020 which is valid upto 30/09/2023

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-540 dated 23/02/2023 has informed that lease of M/s Ram Krishna Pathar Udyog, Mauza-Pakariya, P.O.-Mirzachowki, Dist.-Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-8120040/2020/1240 dated 3/8/2020 which was valid till 30/09/2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-694

Ranchi, Dated: 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

(Handwritten signature)

(Yatindra Kumar Das)
Member Secretary



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
2632
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

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Web site : www.jspcb.nic.in; e-mail : ranchi@jspcb@gmail.com

Ref.: PC/HO/DUM/Comp/2023/30/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Sunil Kumar Singh
M/s Sunil Kumar Singh
Mauza-Lohanda Bedo, P.O.-Sahebganj, Dist.-Sahebganj

Sub: - Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-10573499/2021/137 dated 2/7/2021 which is valid upto 30/09/2023

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-539 dated 23/02/2023 has informed that lease of M/s Sunil Kumar Singh, Mauza-Lohanda Bedo, P.O.-Sahebganj, Dist.-Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit .

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-10573499/2021/137 dated 2/7/2021 which was valid till 30/09/2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-695

Ranchi, Dated : 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

(Yatindra Kumar Das)
Member Secretary



झारखण्ड प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

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Ref.: PC/HO/DUM/Comp/2023/36/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Rakesh Kumar
M/s Golden Stone Harvest Pvt. Ltd. (Old Name-G.D. Stone Company)
Mauza-Telo, P.O. Pathna, Dist.-Sahebganj

Sub: - Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-11446946/2022/99 dated 17/05/2023 which is valid upto 30/09/2023

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-545 dated 23/02/2023 has informed that lease of M/s Golden Stone Harvest Pvt. Ltd. (Old Name-G.D. Stone Company), Mauza-Telo, P.O. Pathna, Dist.-Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-11446946/2022/99 dated 17/05/2023 which was valid till 30/09/2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-696

Ranchi, Dated : 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

(Yatindra Kumar Das)
Member Secretary



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
2634
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
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Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref.: PC/HO/DUM/Comp/2023/34/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Budhwa Paharia
M/s Budhwa Pahari
Mauza-Mundli, P.O.-Mirzachowki, Dist. - Sahebganj

Sub: - Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-5123509/2019/94 dated 12/6/2019 which is valid upto 30/06/2024

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-543 dated 23/02/2023 has informed that lease of M/s Budhwa Pahari, Mauza-Mundli, P.O.-Mirzachowki, Dist. - Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-5123509/2019/94 dated 12/6/2019 which was valid till 30/06/2024. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-697

Ranchi, Dated : 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

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(Yatindra Kumar Das)
Member Secretary



झारखण्ड प्रदूषण नियंत्रण पर्वद JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

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Web site : www.jspcb.nic.in; e-mail : ranchi@jspcb@gmail.com

Ref.: PC/HO/DUM/Comp/2023/35/

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Shri Shambhu Jajodia
M/s Shakti Stone Works
Mauza-Lohanda Bedo, P.O.-Sahebganj, Dist.-Sahebganj

Sub:- Direction under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board, vide Ref. No. JSPCB/RO/DMK/CTO-7953293/2020/63 dated 29/05/2020 which is valid upto 10/6/2025

Whereas, Regional Officer, Jharkhand State Pollution Control Board, Regional Officer- Cum-Laboratory, Dumka vide his letter No.-544 dated 23/02/2023 has informed that lease of M/s Shakti Stone Works, Mauza-Lohanda Bedo, P.O.-Sahebganj, Dist.-Sahebganj has been liquidated by the District Mining Office, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit .

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-7953293/2020/63 dated 29/05/2020 which was valid till 10/6/2025. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-727

Ranchi, Dated : 10/04/2023

Copy To :- M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Officer, Regional Office, JSPCB, Dumka for information & necessary action.

dx

(Yatindra Kumar Das)
Member Secretary



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
2636
JHARKHAND STATE POLLUTION CONTROL BOARD

482

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref.:

From,

Yatindra Kumar Das,
Member Secretary

Ranchi, Dated:

To,

Sri Madan Kant,
Proprietor,
M/S New Raja Stone Works, Old Shivam Stone Works
Mauza- Chhoti Bhagiyamari, P.O.- Sakrigali,
Distt.- Sahebganj.

Sub:- Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board vide Ref. No. JSPCB/DMK/CTO-11416807/2021/1656 dated 28.12.2021 which is valid upto 31.12.2023.

Whereas, Regional Officer, Jharkhand State Pollution Control Board Regional Officer Cum laboratory, Dumka vide his letter No.-551 dated 23.02.2023 has informed that M/S New Raja Stone Works, Old Shivam Stone Works, Mauza- Chhoti Bhagiyamari, P.O.- Sakrigali, Distt.- Sahebganj has been demolished by District Task Committee, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit.

Now, therefore, in view of the above, the Competent Authority in exercised of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancel/revoked the CTO issued to the unit vide Board's Ref. No. JSPCB/DMK/CTO-11416807/2021/1656 dated 28.12.2021 which was valid till 31.12.2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)

Member Secretary

Memo No.: B-728

Ranchi, Dated : 10/04/2023

Copy To :-M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Office, JSPCB, Dumka for information & necessary action

(Yatindra Kumar Das)

Member Secretary

Khan/Rej/Dumka/5



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
2637
JHARKHAND STATE POLLUTION CONTROL BOARD

483

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
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Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref.:

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Sunil Kumar,
Proprietor,
M/S Ritika Stone Works
Mauza- Adro, P.O.- Sahebganj,
Distt.- Sahebganj.

Sub: - Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board vide Ref. No. JSPCB/DMK/CTO-8174603/2020/1236 dated 31.07.2020 which is valid upto 30.06.2023.

Whereas, Regional Officer, Jharkhand State Pollution Control Board Regional Officer Cum laboratory, Dumka vide his letter No.-557 dated 23.02.2023 has informed that M/S Ritika Stone Works, Mauza- Adro, P.O.- Sahebganj, Distt.- Sahebganj has been demolished by District Task Committee, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit .

Now, therefore, in view of the above, the Competent Authority in exercised of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancel/revoked the CTO issued to the unit vide Board's Ref. No. JSPCB/DMK/CTO-8174603/2020/1236 dated 31.07.2020 which was valid till 30.06.2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-729

Ranchi, Dated : 10/04/2023

Copy To :-M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Office, JSPCB, Dumka for information & necessary action

(Yatindra Kumar Das)
Member Secretary

Khan/Rej/Dumka/3



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
2638
JHARKHAND STATE POLLUTION CONTROL BOARD

484

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchiispcb@gmail.com

Ref.:

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Ganesh Prasad Tiwary,
Proprietor,
M/S Sourabh Stone Works,
Mauza- Adro, P.O.- Sahebganj,
Distt.- Sahebganj.

Sub:- Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board vide Ref. No. JSPCB/DMK/CTO-8187516/2020/1466 dated 15.09.2020 which is valid upto 30.06.2023.

Whereas, Regional Officer, Jharkhand State Pollution Control Board Regional Officer Cum laboratory, Dumka vide his letter No.-558 dated 23.02.2023 has informed that M/S Sourabh Stone Works, Mauza- Adro, P.O.- Sahebganj, Distt.- Sahebganj has been demolished by District Task Committee, Sahebganj. Moreover, it was further recommended to revoke the CTO issued to the unit.

Now, therefore, in view of the above, the Competent Authority in exercised of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancel/revoked the CTO issued to the unit vide Board's Ref. No. JSPCB/DMK/CTO-8187516/2020/1466 dated 15.09.2020 which was valid till 30.06.2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A) of Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A)) of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-730

Ranchi, Dated: 10/09/2023

Copy To :-M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Office, JSPCB, Dumka for information & necessary action

Khan/Rej/Dumka/6

(Yatindra Kumar Das)
Member Secretary



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद 2639 JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref.:

Ranchi, Dated:

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Awadh Kishor Singh,
Proprietor,
M/S Awadh Kishor & Son's
Mauza- Tetaria, P.O.- Mirzachowki,
Distt.- Sahebganj.

Sub:- Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

Whereas, the unit has obtained CTO from the Board vide Ref. No. JSPCB/DMK/CTO-12257093/2022/302 dated 14.03.2022 which is valid upto 31.03.2023.

Whereas, Regional Officer, Jharkhand State Pollution Control Board Regional Officer Cum laboratory, Dumka vide his letter No.-550 dated 23.02.2023 has informed that M/S Awadh Kishor & Son's, Mauza- Tetaria, P.O.- Mirzachowki, Distt.- Sahebganj has been demolished by District Task Committee, Sahebganj. Moreover, It was further recommended to revoke the CTO issued to the unit.

Now, therefore, in view of the above, the Competent Authority in exercised of the powers vested under section 27 (2) of Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancel/revoked the CTO issued to the unit vide Board's Ref. No. JSPCB/DMK/CTO-12257093/2022/302 dated 14.03.2022 which was valid till 31.03.2023. Moreover, the Competent Authority in exercised of the powers vested under section 33 (A)) of Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) } of the Air (Prevention and control of Pollution) Act, 1981 hereby directs to close down the operation of the unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Memo No.: B-731

Ranchi, Dated : 10/04/2023

Copy To :-M.D., Jharkhand Bijli Vitran Nigam Ltd., Ranchi/ Chief Inspector of Factory, Ranchi/Additional Chief Secretary, Forest, Environment and Climate Change, Govt. of Jharkhand, Ranchi/Director of Industry, Govt. of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Sahebganj/ D.F.O., Sahebganj / D.M.O., Sahebganj / Regional Office, JSPCB, Dumka for information & necessary action

dk

(Yatindra Kumar Das)
Member Secretary

Khan/Rej/Dumka/4



JHARKHAND STATE POLLUTION CONTROL BOARD

486

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-240085/2400852/00979/2401847, Fax-0651-2400850/138,

Web site : www.ispcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/02/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Sri Shankar Kumar
M/s Shiv Shakti Stone Works (Stone Mines)
Mauza-Mokikola, P.O.-Pathna, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2024 vide ref. no. JSPCB/RO/DMK/CTO-12982417/2022/597 dated 17/05/2022.

Whereas, your unit was inspected on 08.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 563 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई में तकनीकी रूप से वर्षा छाजन की प्रक्रिया नहीं अपनायी गई है।
2. इकाई में प्राईमरी, सेकण्ड्री क्रशर एवं कन्वेयर का पूर्णतः नहीं ढँका गया है।
3. वैज्ञानिक तरीके का फिक्सड टाईप स्पिंकलर नहीं लगाया गया है।
4. इकाई में पक्की सड़क का निर्माण नहीं किया गया है।
5. खनन क्षेत्र के चारों ओर से घेरा बंदी नहीं किया गया है।
6. इकाई में पर्याप्त पौध रोपण का कार्य नहीं किया गया है।
7. इकाई में फिक्सड स्लीकलर की व्यवस्था नहीं किया गया है।
8. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-12982417/2022/597 dated 17/05/2022 which was valid till 30/06/2024. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-704

Ranchi, Dated.. 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

ok



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/38/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Sanjay Kumar Jaiswal
M/s Sai Ashirwad Stone Works
Mauza-Mathadih, P.O.-Barharwa, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2023 vide ref. no. JSPCB/HO/RNC/CTO-7983412/2020/1030 dated 29/06/2020.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahn, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 547 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई में तकनीकी रूप से वर्षा छाजन की प्रक्रिया नहीं अपनायी गई है।
2. इकाई में प्राईमरी, सेकण्ड्री क्रशर एवं कन्वेयर का पूर्णतः नहीं ढका गया है।
3. वैज्ञानिक तरीके का फिक्सड टाईम सिंक्रलर नहीं लगाया गया है।
4. इकाई में पक्की सड़क का निर्माण नहीं किया गया है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-7983412/2020/1030 dated 29/06/2020 which was valid till 30/06/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)

Member Secretary

Memo No. B-705

Ranchi, Dated.... 10/04/2023

Copy to:- The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)
Member Secretary

o/c



JHARKHAND STATE POLLUTION CONTROL BOARD

488

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847 Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/12/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Ramesh Ranjan Choudhary
M/s Subhadra Stone Works
Mauza-Bartalla, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2024 vide ref. no. JSPCB/HO/RNC/CTO-10359901/2021/679 dated 18/05/2021.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahni, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 552 dated 23/02/2023. The following fact were noticed during the inspection:-

1. तकनीकी रूप से वर्षा जल की छाजन की व्यवस्था नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।
6. इकाई रेलवे लाईन के नजदीक स्थापित है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-10359901/2021/679 dated 18/05/2021 which was valid till 30/06/2024. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-706

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

OK

Sd/-
(Y.K.Das)
Member Secretary
Ranchi, Dated.. 10/04/2023(Y.K.Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD 489

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400251, 264332, 2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/03/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Sri Ajay Kumar Bhagat
M/s Star India Industries (Stone Mines)
Mauza-Chhota Daminbhitta, P.O.-Mirzachowki, Dist. - Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2024 vide ref. no. JSPCB/RO/DMK/CTO-12676185/2022/60 dated 26/03/2022.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahni, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 562 dated 23/02/2023. The following fact were noticed during the inspection:-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।
5. इकाई में PM10 Analyzer स्थापित नहीं किया गया है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-12676185/2022/60 dated 26/03/2022 which was valid till 31/03/2024. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-707

Ranchi, Dated... 10/04/2023

Copy to:- The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

OK

(Y.K.Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/37/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Siddharth Tulsyan
M/s ECO Fiendly Infra Technology Pvt. Ltd.
Mauza-Balbhadri No. 03, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/RO/DMK/CTO-9640195/2021/488 dated 24/03/2021.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 546 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई पूर्णतः बन्द है।
2. इकाई में वायुरोधी दिवार का निर्माण कार्य नहीं किया गया है।
3. इकाई में वर्षा जल छाजन की प्रक्रिया नहीं अपनाया गया है।
4. फिक्स, टाईप स्प्रिकलर स्थापित नहीं किया गया है।
5. इकाई में PM10 Analyser स्थापित नहीं किया गया है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-9640195/2021/488 dated 24/03/2021 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-708

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD 491

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-240085 (7 lines) 0651/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchiispcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/29/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Dhananjay Kumar
M/s A D Stone Works
Mauza-Bekchuri, P.O.-Tajhari, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-12193058/2022/158 dated 12/02/2022.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 516 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-12193058/2022/158 dated 12/02/2022 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)
Member Secretary

Memo No. B-709

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)
Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in. e-mail : ranchijspcb@gmail.com

492

Ref. No:-PC/HO/DUM/Comp/2023/17/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Chandra Shekhar Azad
M/s Shivam Stone Works
Mauza-Ambadiha, P.O.-Sakrigali, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/HO/RNC/CTO-1207891/2022/604 dated 18/05/2022.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahni, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 530 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-1207891/2022/604 dated 18/05/2022 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-710

Copy to:- The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Ranchi, Dated... 10/04/2023

Sd/
(Y.K.Das)
Member Secretary

Regional officer, Regional office,

(Y.K.Das)
Member Secretary

o/c



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400821/2400857/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

493

Ref. No:-PC/HO/DUM/Comp/2023/26/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md Arif Zafar
M/s Raj Stone Works
Mauza-Bara Lohanda, P.O.Sahebgaj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/HO/RNC/CTO-11581372/2022/25 dated 03/01/2022.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 521 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-11581372/2022/25 dated 03/01/2022 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)
Member Secretary

Memo No. B-711
Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Ranchi, Dated.. 16/04/2023

(Y.K.Das)
Member Secretary

dc



Ref. No:-PC/HO/DUM/Comp/2023/16/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Prem Prakash Choudhary
M/s Raj Stone Works
Mauza-Bartalla, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-4517320/2021/1136 dated 24/09/2021.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahni, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 519 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-4517320/2021/1136 dated 24/09/2021 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)
Member Secretary

Memo No. B-712

Ranchi, Dated.. 16/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)
Member Secretary

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JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/01/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md Arif Zafar and Others
M/s. Adarsh Group (Stone Mines)
Mauza-Jokhari, P.O. Mahadeoganj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/RO/DMK/CTO-10612777/2021/208 dated 7/12/2021.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 564 dated 23/02/2023. The following fact were noticed during the inspection:-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-10612777/2021/208 dated 7/12/2021 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-712..

Ranchi, Dated... 10.04.2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

ok



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site: www.jspcb.jh.gov.in, e-mail: ranchijspcb@gmail.com

496

Ref. No:-PC/HO/DUM/Comp/2023/04/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md Akhtar Alam
M/s Neha Black Stone Works
Mauza-Gangopara Bedo, P.O.-Gangopara Bedo, Dsit.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 2/4/2024 vide ref. no. JSPCB/RO/DMK/CTO-13542931/2022/131 dated 5/7/2022.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 561 dated 23/02/2023. The following fact were noticed during the inspection:-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिक्ड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।
5. इकाई में Display Board भी नहीं लगाया गया है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-13542931/2022/131 dated 5/7/2022 which was valid till 2/4/2024. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)
Member Secretary

Memo No. B-7.1.4

Ranchi, Dated. 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)
Member Secretary

OK



Ref. No:-PC/HO/DUM/Comp/2023/20/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Tapan Kumar Singh
M/s Singh Stone Works
Mauza-Mahakb, P.O.-Pathna, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/HO/RNC/CTO-11318420/2021/1450 dated 28/11/2021.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 524 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-11318420/2021/1450 dated 28/11/2021 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-715
Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Sd/-
(Y.K.Das)
Member Secretary
Ranchi, Dated... 10/04/2023

(Y.K.Das)
Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in, e-mail : ranchijspcb@gmail.com

498

Ref. No:-PC/HO/DUM/Comp/2023/18/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md Mustakim Ansari
M/s Md Mustakim Ansari Stone Works
Mauza-Bekehuri, P.O.-Tajhari, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-8269654/2020/1459 dated 44174.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 522 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।"

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-8269654/2020/1459 dated 44174 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-716

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Sd/-
(Y.K.Das)

Member Secretary

Ranchi, Dated.. 10/04/2023

(Y.K.Das)

Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD

499

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400512/0651-2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchiispcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/19/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md Samim
M/s Samim Stone Works
Mauza-Bekchuri, P.O.-Tajjhari, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2024 vide ref. no. JSPCB/HO/RNC/CTO-12034174/2022/611 dated 18/05/2022.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 523 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-12034174/2022/611 dated 18/05/2022 which was valid till 31/03/2024. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

sw-

(Y.K.Das)

Member Secretary

Memo No. B-717

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

OK


(Y.K.Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004

Phone: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in, e-mail : ranchijspcb@gmail.com

500

Ref. No:-PC/HO/DUM/Comp/2023/28/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Laxman Kumar Choudhary
M/s Ananya Stone Works
Mauza-Mundli, P.O.-Mirzachowki, Dist. - Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2023 vide ref. no. JSPCB/HO/RNC/CTO-8506410/2021/1343 dated 01/11/2021.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahni, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 515 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-8506410/2021/1343 dated 01/11/2021 which was valid till 30/06/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-718

Ranchi, Dated... 10/04/2023

Copy to:- The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004

Phone.: 0651-240087/240088/240097/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

501

Ref. No:-PC/HO/DUM/Comp/2023/24/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Phulchan Paswan and Shri Rajkumar Bhagat
M/s Jai Hanuman Stone Works
Mauza-Bara Lohanda, P.O.Sahebgaj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2023 vide ref. no. JSPCB/HO/RNC/CTO-8288327/2020/1269 dated 08/08/2020.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 528 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. अंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-8288327/2020/1269 dated 08/08/2020 which was valid till 30/06/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)

Member Secretary

Memo No. B-719

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)
Member Secretary

ok



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.in, e-mail : ranchiispcb@gmail.com

502

Ref. No:-PC/HO/DUM/Comp/2023/21/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Prasanta Ghosh
M/s Balaji Production
Mauza-Fathepur, P.O.-Kotalpokhar, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2023 vide ref. no. JSPCB/HO/RNC/CTO-10534480/2021/866 dated 03/07/2021.

Whereas, your unit was inspected on 14.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 525 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-10534480/2021/866 dated 03/07/2021 which was valid till 30/06/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)
Member Secretary

Member Secretary

Ranchi, Dated: 10/04/2023

Memo No. B-720
Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)
Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD 503

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-240071/240085/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/27/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Sanjay Kumar
M/s M.L. Stone Works
Mauza-Bara Lohanda, P.O.Sahebgaj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-11838728/2022/626 dated 19/05/2022.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 517 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-11838728/2022/626 dated 19/05/2022 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-721..

Ranchi, Dated.. 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

dc

(Y.K.Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.ispcb.nic.in; e-mail : ranchijspcb@gmail.com

504

Ref. No:-PC/HO/DUM/Comp/2023/25/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Devanshu Jajodia
M/s Nilkanth Stone Works
Mauzi-Bara Lohanda, P.O.Sahebganj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2023 vide ref. no. JSPCB/HO/RNC/CTO-8491000/2020/1287 dated 11/08/2020.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 529 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-8491000/2020/1287 dated 11/08/2020 which was valid till 30/06/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-722

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Ranchi, Dated... 10/04/2023

Sd/-
(Y.K.Das)

Member Secretary

(Y.K.Das)
Member Secretary

dc



JHARKHAND STATE POLLUTION CONTROL BOARD

505

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone : 0651-2400821/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/23/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Murshid Alam
M/s Star Stone Works
Mauza-Dhamdhamia, P.O.-Tinpahar, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/HO/RNC/CTO-11554034/2022/301 dated 14/03/2022.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 527 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-11554034/2022/301 dated 14/03/2022 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-703

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

ok



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone : 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.org; e-mail : ranchijspcb@gmail.com

506

Ref. No:-PC/HO/DUM/Comp/2023/15/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Tarun Kumar
M/s M.S. Sifa Group
Mauza-Belbhadri, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2023 vide ref. no. JSPCB/HO/RNC/CTO-10444273/2022/481 dated 20/04/2022.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Ramdeo Sahni, Sample Taker, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 520 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चर्हरिदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-10444273/2022/481 dated 20/04/2022 which was valid till 30/06/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-723

Ranchi, Dated. 10/04/2023

Copy to:- The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD 507

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400251/252/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/10/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Matul Haque
M/s Paharia Stone Works
Mauza-Mahkup, P.O.-Pathna, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-10220530/2022/29 dated 03/01/2022.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 554 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-10220530/2022/29 dated 03/01/2022 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-
(Y.K.Das)

Member Secretary

Memo No. B-702

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

OK

(Y.K.Das)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847. Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

508

Ref. No:-PC/HO/DUM/Comp/2023/08/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md Zafar
M/s Star Stone Works
Mauza-Marikutl, P.O.-Mahadeoganj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/HO/RNC/CTO-9064531/2021/559 dated 02/04/2021.

Whereas, your unit was inspected on 20.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 556 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-9064531/2021/559 dated 02/04/2021 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-701.

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Ranchi, Dated... 10/04/2023

Sd/-

(Y.K.Das)

Member Secretary

(Y.K.Das)

Member Secretary

ok



JHARKHAND STATE POLLUTION CONTROL BOARD 509

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2/3/4/5/6/7/8/9/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/22/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Md. Ehtesham
M/s Karambi Stone Works
Mauza-Pindhari, P.O.-Sahebganj, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/12/2023 vide ref. no. JSPCB/HO/RNC/CTO-9287805/2021/112 dated 22/01/2021.

Whereas, your unit was inspected on 13.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 526 dated 22/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-9287805/2021/112 dated 22/01/2021 which was valid till 31/12/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-724

Ranchi, Dated... 10/04/2023

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary

dc



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in, e-mail : ranchijspcb@gmail.com

510

Ref. No:-PC/HO/DUM/Comp/2023/11/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Anis Ansari
M/s Abbas & Sons
Mauza-Dhamdhamia, P.O.-Tinpahar, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-10366879/2021/782 dated 16/06/2021.

Whereas, your unit was inspected on 17.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 553 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारों तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-10366879/2021/782 dated 16/06/2021 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-725

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Sd/-
(Y.K.Das)

Member Secretary

Ranchi, Dated... 10/04/2023

(Y.K.Das)

Member Secretary

OK



JHARKHAND STATE POLLUTION CONTROL BOARD

511

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004

Phone.: 0651-2400821/2400822/400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchi@jspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/09/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Mr./Mrs. Bimala Tripathy
M/s Narayan Stone Works
Mauza-Baralla, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 31/03/2023 vide ref. no. JSPCB/HO/RNC/CTO-7825958/2020/1239 dated 03/08/2020.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 555 dated 23/02/2023. The following fact were noticed during the inspection:-

1. इकाई परिसर के चारो तरफ वायुरोधक चहारदीवारी का निर्माण नहीं पाया गया।
2. इकाई परिसर में समुचित वृक्षारोपण भी नहीं पाया गया।
3. आंतरिक सड़क का पक्कीकरण भी नहीं पाया गया।
4. क्रशर मशीन के धूलकण उत्सर्जन वाले बिन्दु को भी ढका हुआ नहीं पाया गया तथा कन्वेयर बेल्ट को भी ढका हुआ नहीं देखा गया।
5. इकाई परिसर में जल छिड़काव की समुचित व्यवस्था नहीं पाई गई।
6. इकाई पूर्णतः बन्द है।
7. इकाई में PM10 analyzer स्थापित नहीं है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/HO/RNC/CTO-7825958/2020/1239 dated 03/08/2020 which was valid till 31/03/2023. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Sd/-

(Y.K.Das)

Member Secretary

Memo No. B-726

Ranchi, Dated... 10/04/2023

Copy to:- The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

(Y.K.Das)

Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

512

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-240085/240086/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No:-PC/HO/DUM/Comp/2023/05/

Ranchi, Dated:-

From,

Y.K.Das,
Member Secretary.

To,

Shri Alok Ranjan
M/s Bajrang Stone
Mauza-Chuwa, P.O.-Mirzachowki, Dist.-Sahebganj

Sub: Direction under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 – Regarding.

With reference to the above noted subject, it is to inform you that CTO was granted to you for the period upto 30/06/2024 vide ref. no. JSPCB/RO/DMK/CTO-5058378/2019/98 dated 26/06/2019.

Whereas, your unit was inspected on 15.02.2023 by the Shri Kamlakant Pathak, Regional Officer, Regional Office-cum-Laboratory, Dumka and Shri Nirala Baskey, Consulting Executive, Regional Office-cum-Laboratory, Dumka and submitted the inspection report vide reference No. 559 dated 23/02/2023. The following fact were noticed during the inspection:-

1. खनन क्षेत्र के चारों ओर तार से घेरा बंदी नहीं किया गया है।
2. इकाई में पौधा रोपण का कार्य नहीं किया गया है।
3. इकाई में फिट्टड पानी छिड़काव की नहीं किया गया है।
4. इकाई में पर्यावरणीय स्वीकृति का निहित शर्तों का पूर्णतः अनुपालन नहीं पाया गया।
5. इकाई में PM10 Analyzer स्थापित नहीं किया गया है।

Therefore, it is clear from the above that there is willful negligence in compliance of the conditions of the CTO granted by the Board and the direction given by the Hon'ble NGT.

Now, therefore, in view of the above, the Competent Authority in exercise of the powers vested under section 27 (2) of the Water (Prevention and control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention and control of Pollution) Act, 1981 hereby cancels/revokes the CTO issued to the Unit vide Board's Ref. No. JSPCB/RO/DMK/CTO-5058378/2019/98 dated 26/06/2019 which was valid till 30/06/2024. Moreover, the Competent Authority in exercise of the powers vested under section 33 (A) of the Water (Prevention and control of Pollution) Act, 1974 and under section 31 (A) of the Air (Prevention and control of Pollution) Act, 1981 it is hereby directed to close down the operation of the Unit with immediate effect.

This issues with the approval of competent authority.

Memo No. B-700

Copy to: - The Chairman, Jharkhand Bijli Vitran Nigam Limited, Ranchi/ The DC, Sahebganj/ Regional officer, Regional office, JSPCB, Dumka for information and necessary action.

Sd/-
(Y.K.Das)
Member Secretary

Ranchi, Dated... 10/06/2023

(Y.K.Das)
Member Secretary

2667

Armesure - 14⁵¹³

1161

झारखण्ड सरकार
ऊर्जा विभाग
कार्यालय, मुख्य विद्युत अभियंता-सह-मुख्य विद्युत निरीक्षक,
राँची।

पत्रांक... 467 /
प्रेषक,

राँची, दिनांक 26-7-2023

मुख्य विद्युत अभियंता -सह- मुख्य विद्युत निरीक्षक,
ऊर्जा विभाग, झारखण्ड सरकार, राँची।
सेवा में,

सरकार के अपर सचिव,
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग,
झारखण्ड सरकार, राँची।

विषय:- साहेबगंज जिलान्तर्गत Stone Mines/Stone Cursher में डी0जी0 सेट स्थापना के लिए
दिए जाने वाले अनुज्ञप्ति (License) के संबंध में।

प्रसंग:- आपका पत्रांक-7/पर्याप्रदू0 (वाद)-13/2019-2685, दिनांक-17.07.2023

उपरोक्त विषयक साहेबगंज जिले के कुल 41 प्रतिष्ठानों के द्वारा डी0जी0 सेट को
चलाने की अनुमति हेतु On-Line आवेदन द्वारा मांग किया था, सूचि संलग्न। सभी 41 प्रतिष्ठानों के
डी0जी0 सेट को चलाने की अनुमति विद्युत निरीक्षणालय द्वारा दे दी गयी है।

अनुलग्नक :- यथोपरि।

OSD
26/7/2023

Sgt. Soni
26/7/2023

विश्वासभाजन

[Signature]

मुख्य विद्युत अभियंता-सह-मुख्य विद्युत निरीक्षक,
ऊर्जा विभाग, झारखण्ड सरकार, राँची।

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SAHIBGANJ DG SET

Sl. No.	Application No	Submission Date	Organization Name	Contact Person Name	Contact No.	Address	KVA	Approve Date
1	MAR230719011275	22-Jul-23	Rahul Metals	Gopi Sadhwani	8949744991	Khata No.- 55, Plot No.- 19, Mauja - Bada Banapara, Bakudi, Thana - Taljhari, Dist.- Sahebganj	625 KW	24-Jul-23
2	MAR230619011076	19-Jul-23	SHAKTI STONE WORKS	PANKAJ BHAGAT	9948934898			21-Jul-23
3	MAR230708011191	11-Jul-23	Vidyarthi Stone Works	Prashant Pandey	8210085200	Mauza- Gadwa, Ps-Taljhari, Sahibganj,	400 KW	14-Jul-23
4	MAR230702011150	07-Jul-23	Maa Gaytri Stone Works	Shambhu Kumar Jaiswa	9931743353	Mauza-Mahadev Baran, Plot No-162,163,164,133,132/P,134/P, Po-Ps-Mirzachouki, Dist-Sahibganj	200 KW	07-Jul-23
5	MAR230619011077	26-Jun-23	RAJAN STONE WORKS	RAJAN KUMAR	8969155765	BORNA, PO- BISHANPUR, PS-RANGA, SAHIBGANJ-	650 KW	04-Jul-23
6	MAR230620011082	14-Jul-23	KEDIA STONE WORKS	PRANAV KEDIA	9955916589	GANGUPARA, MAKO, PLOT NO-45P, PS- RANGA, BARHARWA, SAHIBGANJ,	250 kw	18-Jul-23
7	MAR230620011084	26-Jun-23	SHREE GURU STONE WORKS	AMARJIT SINGH	7250750550	PIPALJODI, NEAR CHOURA MORE, PO- KOTAL POKHOR, PS-KOTAL POKHOR, SAHIBGANJ,	200 KW	07-Jul-23
8	MAR230614011037	25-Jun-23	APEX ENTERPRISES	GOPAL PRASAD	8862895000	PO-SAKARGALI, PS- TALJHARI, DIST -SAHIBGANJ	250 KW	07-Jul-23
9	MAR230612011017	21-Jun-23	SAMIM ALAM	SAMIM ALAM	8294247772	GANGOPARA BEDO, PO- PAT, PS-RANGA, DIST- SHAIBGANJ,	400Kw	04-Jul-23
10	MAR230520010818	12-Jun-23	SIDDHIVINAYAK MULTISPECIALITY HOSPITAL PVT LTD	RAJESH KUMAR JAISWA	9895623458	MADEOBARAN, CITY-SAHIBGANJ	125 kw	13-Jun-23
11	MAR230529010892	09-Jun-23	M/S KUNDAN KUMAR	KUNDAN KUMAR	9972162793	MUNDALI, PO- MIRZACHOWKI, PS- MIRZACHOWKI, SAHEBGANJ	250 kw	10-Jun-23
12	MAR230524010850	14-Jun-23	M/s Mahakal Stone Works	Abhishek Kumar	6201035039	21,06, Plot No-42,43,44, Mauza-Desh Pokharia, Sahibganj-	180 KW	14-Jun-23

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13	MAR230515010774	03-Jun-23	SONAMTECH BUILDCON PRIVATED LIMITED	Shekh Aslam	7903836339	PLOT NO. 10, KHATA NO , J.B.29,ANCHAL MANDARO, POST- MARIKUTI ,PS- MAHADEOGANJ, DIST-	380 KW	06-Jun-23
14	MAR230520010821	26-May-23	M/s Dada Bhai Stone Works	Md. Maniruzzaman	9546206502	Plot No-48/P,Khata No-17,Bara Panchkuli,Barharwa,Sahibganj	1010KW	29-May-23
15	MAR230519010807	19-May-23	M/S GANGA STONE WORKS	ARUN KUMAR CHOUDI	9994590086	CHAPANDE, PO- PATHNA, PS- RANGA, SAHIBGANJ,	320 KW	23-May-23
16	MAR230428010646	03-May-23	SHAMIM STONE WORKS	MD SHAMIM	6206818705	027, BEKCHURI, TALJHARI, SAHIBGANJ, JHARKHAND	250 Kw	04-May-23
17	MAR230424010594	26-Apr-23	Satyanath Sah	Satyanath Sah	7543816675	Mauza-Bindri Bandarkola, P.S- Borio, SAHIBGANJ	500 Kw	03-May-23
18	MAR230421010559	26-Apr-23	Sri Durga Stone Works	Sabita Devi	8340219575	Plot No- 672,	160Kw	03-May-23
19	MAR230421010558	26-Apr-23	Sai Malti Services	Suresh Singh	9771156687	Plot No- 713, Pathar Ghatta, Near Harinchara, P.S- Borio, Dist- Sahibganj	250 KW	03-May-23
20	MAR230421010563	24-Apr-23	M/S BHAGWAN STONE WORKS	BHGWAN BHAGAT	9631098215	BUNDRA, BARA GHATI, PS- RANGA, PO- PATHANA,	500 Kw	23-May-23
21	MAR230421010565	24-Apr-23	M/S BHAGWAN STONE WORKS	BHGWAN BHAGAT	9631098215	BORNA, PO- BISHANPUR, PS- RANGA, SAHIBGANJ	600 Kw	25-Apr-23
22	MAR230413010495	20-Apr-23	M/S INSHA STONE WORKS	MD IRSHAD ALI	7004501803	Plot No-12P, 13P, Khata No- 06,07,SAHIBGANJ	600 Kw	24-Apr-23
23	MAR230413010494	20-Apr-23	M/S INSHA STONE	MD IRSHAD ALI	7004501803	BOHA, TALJHARI, SAHIBGANJ	250 Kw	24-Apr-23
24	MAR230405010434	12-Apr-23	BPY Infra Build Pvt. Ltd.	Bajrang Prasad Yadav	9431152033	Khata No-81,Mauza-Jokmari,PS- Borio(Jirwabari OP),Sahebganj	600Kw	17-Apr-23
25	MAR230401010397	12-Apr-23	M/S Alok Stone	Alok Ranjan	9955999282	Plot No- 24(P), 25 (P), 26(P), Khata No- 02,14,22, Mauza- Chuha, PO- Bari Kodarjana, PS- Mandro, Sahibganj,	650,389 K	12-Apr-23
26	MAR230401010398	12-Apr-23	Alok Stone	Alok Ranjan	9955999282	Plot No- 09, Khata No- 10, Mauza- Tetariya, PO- Adro Manko, PS- Jirwabari, Sahibganj	600 kw	13-Apr-23

27	MAR230404010422	06-Apr-23	M/s Vanwasi Kalyan Stone Works	Rehana Khatoon	7007249090	,Plot no-47P,48P,Mandro,Mahadevganj,Sahibganj	500 Kw	10-Apr-23
28	MAR230330010387	05-Apr-23	M/S JHARKHAND MINERALS	MD RABBUL ANSARI	9955557568	BARE PARTE, PLOT NO- 28, PO-SAKARIGALI, PS- TALJHARI, BLOCK- TALJHARI, RAJMAHAL,	250 Kw	10-Apr-23
29	MAR230330010388	03-Apr-23	HARI RAMA CONSTRUCTION	Moka Ramakrishna	7765050701	Bindri Banderkola, Post-Borio,SHAEBGANJ	600 KW	03-Apr-23
30	MAR230324010335	05-Apr-23	Dilip Buildcon Limited	Bhanu Pratap Singh	6232000304	Plot No-343,Sri Ram Chowki,Mahadevganj,Sahibganj	500 Kw	05-Apr-23
31	MAR230328010365	03-Apr-23	M/S SWASTISK STONE CRUSHAR	Ajay Kumar Choudhary	9613344441	23,78 Jokmari(Guttibera) Sahibganj Mandro,	750 Kw	03-Apr-23
32	MAR230327010357	29-Mar-23	Abbas & Sons	Md Anis Ansari	9771906611	Dhamdhamia, Tinpahar, Rajmahal, Sahibganj,	320 Kw	29-Mar-23
34	MAR230303010183	15-Mar-23	Vansla Granite	Bina Singh	8298062709	Mauza- Chalpahar, PS-Chalpahar, Block- Taljhari, Dist-Sahibganj	380 Kw	15-Mar-23
35	MAR230303010185	13-Mar-23	Patnibona Stone Quarries	Pravesh Kumar Lakshmi	8298062709	PS- Tinpahar, Block- Taljhari, Dist-Sahibganj,	650 KW	13-Mar-23
36	MAR230306010198	13-Mar-23	Swastik Mineral Agency	Vikram Pratap	8298062709	Mauza-Gadai Tungi & Chalpahar, Po-Bakudih, Ps-Tinpahar, Block-Taljhari, Dist-Sahibganj	650 KW	13-Mar-23
37	MAR230303010184	06-Mar-23	Maa Raksi Stone Works	Tinkal Kumar Bhagat	9939913889	Khata No:44, Plot No.- 45P, Mauza- Pakaria, Mirzachowki, Sahibganj	600 Kw	06-Mar-23
39	MAR230215009996	27-Feb-23	Tamanna Stone Works	Mohammad Karimuddin	7004933955	Marikutti, Mahadeoganj, Sahibganj	400 Kw	01-Mar-23
40	MAR230215009993	27-Feb-23	BSC C and C JV	P V S Reddy	8607569942	Marikutti, Mahadeoganj,	500 Kw	27-Feb-23
41	MAR230215009994	27-Feb-23	Shri Shyam Stone Works	Ved Prakash Khudania	7004933955	Plot - 11, 20, 22- 25 & 30, Marikutti, Mahadeoganj,	250 Kw	01-Mar-23
42	MAR230215009995	27-Feb-23	Sri Shyam Stone Works	Ved Prakash Khudania	7004933955	Plot - 2, 3, 4, 26, 27, 28 & 30, Marikutti, Mahadeoganj,	625 KW	27-Feb-23

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Annexure-N⁵¹⁷

Bid Number/बोली क्रमांक (बिड संख्या):
GEM/2023/B/3683270
Dated/दिनांक : 12-07-2023

Bid Document/ बिड दस्तावेज़

Bid Details/बिड विवरण	
Bid End Date/Time/बिड बंद होने की तारीख/समय	27-07-2023 17:00:00
Bid Opening Date/Time/बिड खुलने की तारीख/समय	27-07-2023 17:30:00
Bid Offer Validity (From End Date)/बिड पेशकश वैधता (बंद होने की तारीख से)	90 (Days)
Ministry/State Name/मंत्रालय/राज्य का नाम	Jharkhand
Department Name/विभाग का नाम	Forest And Environment Department Jharkhand
Organisation Name/संगठन का नाम	Jharkhand State Pollution Control Board
Office Name/कार्यालय का नाम	Ta Division Building Hec Dhurwa Ranchi 834004
Total Quantity/कुल मात्रा	1
Item Category/मद केटेगरी	Centralized Surveillance Management Centre (Q3)
MSE Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से एमएसई छूट	No
Startup Exemption for Years of Experience and Turnover/ अनुभव के वर्षों से स्टार्टअप छूट	No
Document required from seller/विक्रेता से मांगे गए दस्तावेज़	Experience Criteria,Bidder Turnover,Certificate (Requested in ATC),OEM Authorization Certificate,OEM Annual Turnover,Additional Doc 1 (Requested in ATC),Additional Doc 2 (Requested in ATC),Compliance of BoQ specification and supporting document *In case any bidder is seeking exemption from Experience / Turnover Criteria, the supporting documents to prove his eligibility for exemption must be uploaded for evaluation by the buyer
Bid to RA enabled/बिड से रिवर्स नीलामी सक्रिय किया	No
Type of Bid/बिड का प्रकार	Two Packet Bid
Time allowed for Technical Clarifications during technical evaluation/तकनीकी मूल्यांकन के दौरान तकनीकी स्पष्टीकरण हेतु अनुमत समय	2 Days
Inspection Required (By Empanelled Inspection Authority / Agencies pre-registered with GeM)	No
Evaluation Method/मूल्यांकन पद्धति	Total value wise evaluation

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EMD Detail/ईएमडी विवरण

Required/आवश्यकता	No
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ePBG Detail/ईपीबीजी विवरण

Required/आवश्यकता	No
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Splitting/विभाजन

Bid splitting not applied/बोली विभाजन लागू नहीं किया गया.

MSE Purchase Preference/एमएसई खरीद वरीयता

MSE Purchase Preference/एमएसई खरीद वरीयता	No
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MII Purchase Preference/एमआईआई खरीद वरीयता

MII Purchase Preference/एमआईआई खरीद वरीयता	No
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Centralized Surveillance Management Centre (1 pieces)**Technical Specifications/तकनीकी विशिष्टियाँ**

Buyer Specification Document/क्रेता विशिष्टि दस्तावेज़	Download
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Consignees/Reporting Officer/परेषिती/रिपोर्टिंग अधिकारी and/ तथा Quantity/मात्रा

S.No./क्र. सं.	Consignee Reporting/Officer/ परेषिती/रिपोर्टिंग अधिकारी	Address/पता	Quantity/मात्रा	Delivery Days/डिलीवरी के दिन
1	Sanjay Kumar Srivastava	834004, TA DIVISION BUILDING HEC DHURWA RANCHI	1	90

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Buyer Added Bid Specific Terms and Conditions/क्रेता द्वारा जोड़ी गई बिड की विशेष शर्तें

1. Generic

OPTION CLAUSE: The Purchaser reserves the right to increase or decrease the quantity to be ordered up to 25 percent of bid quantity at the time of placement of contract. The purchaser also reserves the right to increase the ordered quantity by up to 25% of the contracted quantity during the currency of the contract at the contracted rates. Bidders are bound to accept the orders accordingly.

2. Generic

While generating invoice in GeM portal, the seller must upload scanned copy of GST invoice and the screenshot of GST portal confirming payment of GST.

3. Certificates

ISO 9001: The bidder or the OEM of the offered products must have ISO 9001 certification.

4. Certificates

Bidder's offer is liable to be rejected if they don't upload any of the certificates / documents sought in the Bid document, ATC and Corrigendum if any.

5. Service & Support

Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.

6. Service & Support

Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

7. Generic

Bidder financial standing: The bidder should not be under liquidation, court receivership or similar proceedings, should not be bankrupt. Bidder to upload undertaking to this effect with bid.

8. Scope of Supply

Scope of supply (Bid price to include all cost components) : Supply Installation Testing and Commissioning of Goods

9. OEM

IMPORTED PRODUCTS: In case of imported products, OEM or Authorized Seller of OEM should have a registered office in India to provide after sales service support in India. The certificate to this effect should be submitted.

10. Turnover

Bidder Turn Over Criteria: The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

11. Generic

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Malicious Code Certificate:

The seller should upload following certificate in the bid:-

- (a) This is to certify that the Hardware and the Software being offered, as part of the contract, does not contain Embedded Malicious code that would activate procedures to :-
- (i) Inhibit the desires and designed function of the equipment.
 - (ii) Cause physical damage to the user or equipment during the exploitation.
 - (iii) Tap information resident or transient in the equipment/network.
- (b) The firm will be considered to be in breach of the procurement contract, in case physical damage, loss of information or infringements related to copyright and Intellectual Property Right (IPRs) are caused due to activation of any such malicious code in embedded software.

Disclaimer/अस्वीकरण

The additional terms and conditions have been incorporated by the Buyer after approval of the Competent Authority in Buyer Organization, whereby Buyer organization is solely responsible for the impact of these clauses on the bidding process, its outcome, and consequences thereof including any eccentricity / restriction arising in the bidding process due to these ATCs and due to modification of technical specifications and / or terms and conditions governing the bid. Any clause(s) incorporated by the Buyer regarding following shall be treated as null and void and would not be considered as part of bid:-

1. Definition of Class I and Class II suppliers in the bid not in line with the extant Order / Office Memorandum issued by DPIIT in this regard.
2. Seeking EMD submission from bidder(s), including via Additional Terms & Conditions, in contravention to exemption provided to such sellers under GeM GTC.
3. Publishing Custom / BOQ bids for items for which regular GeM categories are available without any Category item bunched with it.
4. Creating BoQ bid for single item.
5. Mentioning specific Brand or Make or Model or Manufacturer or Dealer name.
6. Mandating submission of documents in physical form as a pre-requisite to qualify bidders.
7. Floating / creation of work contracts as Custom Bids in Services.
8. Seeking sample with bid or approval of samples during bid evaluation process.
9. Mandating foreign / international certifications even in case of existence of Indian Standards without specifying equivalent Indian Certification / standards.
10. Seeking experience from specific organization / department / institute only or from foreign / export experience.
11. Creating bid for items from irrelevant categories.
12. Incorporating any clause against the MSME policy and Preference to Make in India Policy.
13. Reference of conditions published on any external site or reference to external documents/clauses.
14. Asking for any Tender fee / Bid Participation fee / Auction fee in case of Bids / Forward Auction, as the case may be.

Further, if any seller has any objection/grievance against these additional clauses or otherwise on any aspect of this bid, they can raise their representation against the same by using the Representation window provided in the bid details field in Seller dashboard after logging in as a seller within 4 days of bid publication on GeM. Buyer is duty bound to reply to all such representations and would not be allowed to open bids if he fails to reply to such representations.

This Bid is also governed by the General Terms and Conditions/ यह बिड सामान्य शर्तों के अंतर्गत भी शासित है

In terms of GeM GTC clause 26 regarding Restrictions on procurement from a bidder of a country which shares a land border with India, any bidder from a country which shares a land border with India will be eligible to bid in this tender only if the bidder is registered with the Competent Authority. While participating in bid, Bidder has to undertake compliance of this and any false declaration and non-compliance of this would be a ground for immediate termination of the contract and further legal action in accordance with the laws./जेम की सामान्य शर्तों के खंड 26 के संदर्भ में भारत के साथ भूमि सीमा साझा करने वाले देश के बिडर से खरीद पर प्रतिबंध के संबंध में भारत के साथ भूमि सीमा साझा करने वाले देश का कोई भी बिडर इस निविदा में बिड देने के लिए नहीं पात्र होगा

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गलत घोषणा किए जाने व इसका अनुपालन न करने पर अनुबंध को तत्काल समाप्त करने और कानून के अनुसार आगे की कानूनी कार्रवाई का आधार होगा।

---Thank You/धन्यवाद---



झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,

क्षेत्रीय कार्यालय-सह-प्रयोगशाला दुमका - 814101

पत्रांक :- 1692

दिनांक :- 31/7/2023

प्रेषक:

क्षेत्रीय पदाधिकारी,
दुमका।

सेवा में,

सदस्य सचिव,
झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद,
रांची।

विषय :

O.A. No. 23/2017 EZ के आलोक में दिनांक 12.07.2023 को पर्षद के **Online Portal** से प्राप्त सूची के अनुसार साहेबगंज जिला में अवस्थित वैध क्रशर/खनन इकाइयों की अद्यतन स्थिति के सम्बन्ध में।

महाशय,

उपर्युक्त विषय के संबंध में सूचित करना है कि साहेबगंज जिला में अवस्थित वैध क्रशर/खनन इकाइयों की अद्यतन स्थिति की सूची निम्न है :-

1. Total number of stone crushers with valid CTO - 121

Present compliance status of Stone Crusher:

(a) PTZ Installed - 55 (51 Crusher, 4 Mines with Crusher)

(b) PM10 installed - 81 (Crusher- 41, Mines with crusher- 04,
Railway siding - 03, Mines - 33)

(c) Cannon mist gun - 69 (65 Crusher, 4 Mines with Crusher)

(d) Boundary wall - 121

(e) Tree plantation - 121

(f) Fixed type water sprinklers - 121

2. Total number of stone crushers units having capacity more than 100
TPH - 38

(a) Bag House installed - 22 (03 units having capacity less than 100
TPH)

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3. Total number of valid mines with crusher units – 09
4. Total number of valid mines -74
5. Allowable mining/crushing capacity details in the grid (i.e Grid 01,03, 04 & 07)

Grid Wise Status of Crushers:

Grid ID	Stone Crushing Capacity (TPD)	Allowable Crushing Capacity (TPD)	Present Capacity (TPD)	Reduced Capacity (TPD)	Number of Crusher	Closed / dismantled / sealed Crusher	Working Crusher
1	11162	6760	6198.8	4963.2	61	26	35
3	8319	6663	5373.08	2945.92	22	11	11
4	6980	6742	5580	238	05	03	02
7	9582	5283	1020.44	8561.56	29	23	06

Grid Wise Status of Stone Mines:

Grid ID	Mining Capacity (TPD)	Allowable Mining Capacity (TPD)	Present Capacity (TPD)	Reduced Capacity (TPD)	Number of Mines	Closed Mines	Working Mines
1	5382	5357	280	5102	10	09	01
3	6201	6183	3447	2754	09	04	05
4	2656	2655	2386	270	05	01	04
7	1135	1128	600	535	02	05	01

सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

अनु०:-यथो।

विश्वासभाजन,
31/07/2023
क्षेत्रीय पदाधिकारी,
दुमका।